

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**PRINCIPAL BENCH**

**COMPANY APPEAL (AT) No.20/2021**

**In the matter of:**

Karamchand Realtech Pvt Ltd

Appellant

Vs

Solitaire Capital India and Ors

Respondent

**Present:**

Mr Renu Gupta, Advocate for Appellant.

Mr. Vipul Kumar, Ms Divya, Advocates for R1 and R2.

Mr Sarojanand Jha, Advocate for R3 to R6, R10 to R12.

Ms Himanshi Madan, Mr Rahul Malhotra, Mr Shubham Paliwal, Advocates for R9.

**ORDER**  
**(Virtual Mode)**

**15.02.2021**- Heard learned counsel for the appellant. He submits that the connected Company Appeal (AT) No.11/2021 is listed on 8<sup>th</sup> March, 2021, therefore, this appeal should have been listed on the same date since the impugned order is common in both the appeals.

List the matter on **8<sup>th</sup> March**, 2021 alongwith Company Appeal (AT) No.11/2021, Vipul Ltd Vs Solitaire Capital India and Ors.

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Kanthi Narahari)**  
**Member (Technical)**

**Bm/kam**